

ITEM NO.22+23+32

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

WRIT PETITION (CIVIL) Diary No.36514/2024

ABP NETWORK & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH S.L.P.(C) Diary No.37924/2024

S.L.P.(C) Diary No.36561/2024

(With IA No.189219/2024-CONDONATION OF DELAY IN FILING, IA No.189220/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.189223/2024-INTERVENTION/IMPLEADMENT and IA No.189216/2024-PERMISSION TO FILE SLP)

Date : 30-08-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)  
D.36514/2024

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Prasanna S., AOR  
Ms. Misha Rohatgi Mohta, Adv.  
Ms. Tarannum Cheema, Adv.  
Mr. Arshdeep Singh Cheema, Adv.  
Mr. Yuvraj Singh Rathore, Adv.  
Mr. Akshay Nagarajan, Adv.  
Ms. Apoorva Singh, Adv.

D.37924/2024 &  
D.36561/2024

Mr. R.S. Cheema, Sr. Adv.  
Mr. Prasanna S., AOR

**For Respondent (s)**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Issue notice, returnable in two weeks.
- 2 Liberty to serve the Central Agency and the Standing Counsel for the State of Punjab, in addition.
- 3 While the second petitioner shall cooperate in the investigation by the Special Investigation Team which has been constituted by the High Court, we direct that pending further orders of this Court, no coercive steps shall be taken against the petitioners.
- 4 List the Petition along with SLP (C) Diary 37924 of 2024 and SLP (C) Diary 36561 of 2024 on 17 September 2024.

**(CHETAN KUMAR)  
A.R. -cum-P.S.**

**(POOJA SHARMA)  
Court Master**